

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**RA-48/2018 in
OA-4289/2013**

New Delhi this the 19th day of March, 2018.

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Rahul Ahlawat,
S/o Sh. Kuldeep Singh,
R/o 203, Holambi Khurd,
Post: Holambi Khurd,
Delhi-110082.

.... Review Applicant

Versus

1. Union of India through
Its Secretary,
Ministry of Defence, South Block,
New Delhi-110001.
2. The Joint Secretary(TRG & CAO),
Government of India,
Ministry of Defence,
Room No. 170, E-Block,
Dalhousie Road,
New Delhi-110001.

.... Respondents

ORDER (By Circulation)

Ms. Praveen Mahajan, Member (A)

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review application.

2. We have perused the judgment under review as also the grounds of review. We have also perused the judgments relied upon

by the review applicant in the review application. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. Review Application is accordingly dismissed in circulation.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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